# GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 438

TO BE ANSWERED ON THE 2<sup>ND</sup> DECEMBER, 2025/ AGRAHAYANA 11, 1947 (SAKA)

RISE IN CYBERCRIME CASES

**438. MR PATHAN YUSUF:** 

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of the steep rise in cybercrime cases, especially financial and identity-related frauds, across the country;
- (b) if so, the number of such cases reported since 2014, State/UT and year-wise;
- (c) the amount (in Rs.) lost to cybercrime since 2014 and the amount recovered till date yearwise; and
- (d) the amount (in Rs.) spent by the Government on cybercrime awareness campaigns since the year 2014, year-wise?

#### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

(a) to (d): The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication "Crime in India". The latest published report is for the year 2023. As per the data published by the NCRB, Crime Head-wise & State/UT wise details of cases registered under cyber crimes (involving communication devices as medium/target) during the period from 2014 to 2023 are at the Annexure-I & II respectively.

'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crimethrough their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps for spreading awareness about cyber crimes, issuance of alerts/ advisories, capacity building/training of law enforcement personnel/ prosecutors/judicial officers, improving cyber forensic facilities, etc. The Government has established the 'Indian Cyber Crime Coordination Centre' (I4C) as scheme in the year 2018 and made as an attached office of Ministry of Home Affairs in the year 2024 to deal with all types of cyber crime in the country, in a coordinated and comprehensive manner.

The 'National Cyber Crime Reporting Portal (NCRP)' (<a href="https://cybercrime.gov.in">https://cybercrime.gov.in</a>) has been launched, as a part of the I4C, to

enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.

The 'Citizen Financial Cyber Fraud Reporting and Management System', under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. So far, financial amount of more than Rs. 7,130 Crore has been saved in more than 23.02 lakh complaints. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.

The various Ministries/ Departments of Government of India like Ministry of Home Affairs (MHA), Ministry of Electronics & Information Technology, Department of Telecommincation, Reserve Bank of India etc. and State Governments undertake cyber awareness campaigns from time to time. As the effort to tackle financial and other crimes including cyber crimes is a whole government endeavour including different agencies, the data is not maintained centrally.

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### Crime Heads-wise Cases Registered) under Cyber Crimes during 2014-2023

SL	Crime Heads	2014	2015	2016	2017	2018	2019	2020	2021	2022	2023
1	Tampering computer source documents	89	88	78	233	257	173	338	55	65	71
2	Computer Related Offences	5548	6567	6818	10108	14141	23734	21926	19915	23894	35329
3	Cyber Terrorism	5	13	12	13	21	12	26	15	12	11
4	Publication/transmission of obscene / sexually explicit act in electronic form	758	816	957	1768	3076	4203	6308	6598	6896	7893
5	Interception or Monitoring or decryption of Information	2	0	0	4	6	9	7	2	1	1
6	Un-authorized access/attempt to access to protected computer system	0	8	0	2	0	2	2	3	1	1
7	Abetment to Commit Offences				0	1	0	1	7	4	0
8	Attempt to Commit Offences				4	13	14	18	5	18	11
9	Other Sections of IT Act	799	553	748	1503	980	2699	1017	827	1017	920
Α	Total Offences under I.T. Act	7201	8045	8613	13635	18495	30846	29643	27427	31908	44237
10	Abetment of Suicide (Online)				0	7	7	10	10	24	30
11	Cyber Stalking/Bullying of Women/Children				542	739	771	872	1176	1471	1305
12	Data theft	55	84	86	307	106	282	98	170	97	113
13	Fraud				3466	3353	6229	10395	14007	17470	19466
14	Cheating	1115	2255	2329	1896	2051	3367	4480	6343	10509	16943
15	Forgery	63	45	81	99	260	511	582	198	224	444
16	Defamation/Morphing				12	18	19	51	31	61	36
17	Fake Profile				86	78	85	149	123	157	225
18	Counterfeiting	10	12	10	1	2	5	9	2	2	0
19	Cyber Blackmailing/Threatening				311	223	362	303	689	696	689
20	Fake News on Social Media				170	97	188	578	179	230	209
21	Other Offences	1029	1026	1012	1086	1713	1974	2674	2456	2857	2389
В	Total Offences under IPC	2272	3422	3518	7976	8647	13800	20201	25384	33798	41849
22	Gambling Act (Online Gambling)				45	20	22	63	27	37	87
23	Lotteries Act (Online Lotteries)				11	2	9	26	4	6	0
24	Copy Right Act	118	113	181	89	62	34	49	32	27	23
25	Trade Marks Act	1	0	2	11	0	1	5	1	14	1
26	Other SLL Crimes	30	12	3	29	22	23	48	99	103	223
С	Total Offences under SLL	149	125	186	185	106	89	191	163	187	334
	Total Cyber Crimes	9622	11592	12317	21796	27248	44735	50035	52974	65893	86420

Source: 'Crime in India' published by NCRB.

### State/UT-wise Cases Registered under Cyber Crimes during 2014-2023

SL	State/UT	2014	2015	2016	2017	2018	2019	2020	2021	2022	2023
1	Andhra Pradesh	282	536	616	931	1207	1886	1899	1875	2341	2341
2	Arunachal Pradesh	18	6	4	1	7	8	30	47	14	24
3	Assam	379	483	696	1120	2022	2231	3530	4846	1733	909
4	Bihar	114	242	309	433	374	1050	1512	1413	1621	4450
5	Chhattisgarh	123	103	90	171	139	175	297	352	439	473
6	Goa	62	17	31	13	29	15	40	36	90	86
7	Gujarat	227	242	362	458	702	784	1283	1536	1417	1995
8	Haryana	151	224	401	504	418	564	656	622	681	751
9	Himachal Pradesh	38	50	31	56	69	76	98	70	77	127
10	Jharkhand	93	180	259	720	930	1095	1204	953	967	1079
11	Karnataka	1020	1447	1101	3174	5839	12020	10741	8136	12556	21889
12	Kerala	450	290	283	320	340	307	426	626	773	3295
13	Madhya Pradesh	289	231	258	490	740	602	699	589	826	685
14	Maharashtra	1879	2195	2380	3604	3511	4967	5496	5562	8249	8103
15	Manipur	13	6	11	74	29	4	79	67	18	3
16	Meghalaya	60	56	39	39	74	89	142	107	75	64
17	Mizoram	22	8	1	10	6	8	13	30	1	31
18	Nagaland	0	0	2	0	2	2	8	8	4	2
19	Odisha	124	386	317	824	843	1485	1931	2037	1983	2348
20	Punjab	226	149	102	176	239	243	378	551	697	511
21	Rajasthan	697	949	941	1304	1104	1762	1354	1504	1833	2435
22	Sikkim	4	1	1	1	1	2	0	0	26	12
23	Tamil Nadu	172	142	144	228	295	385	782	1076	2082	4121
24	Telangana	703	687	593	1209	1205	2691	5024	10303	15297	18236
25	Tripura	5	13	8	7	20	20	34	24	30	36
26	Uttar Pradesh	1737	2208	2639	4971	6280	11416	11097	8829	10117	10794
27	Uttarakhand	42	48	62	124	171	100	243	718	559	494
28	West Bengal	355	398	478	568	335	524	712	513	401	309
	TOTAL STATE(S)	9285	11297	12159	21530	26931	44511	49708	52430	64907	85603
29	A&N Islands	13	6	3	3	7	2	5	8	28	47
30	Chandigarh	55	77	26	32	30	23	17	15	27	23
31	D&N Haveli and Daman & Diu	4	1	1	1	0	3	3	5	5	6
32	Delhi	226	177	98	162	189	115	168	356	685	407
33	Jammu & Kashmir	37	34	28	63	73	73	120	154	173	185
34	Ladakh							1	5	3	1
35	Lakshadweep	1	0	0	0	4	4	3	1	1	1
36	Puducherry	1	0	2	5	14	4	10	0	64	147
	TOTAL UT(S)	337	295	158	266	317	224	327	544	986	817
	TOTAL (ALL INDIA)	9622	11592	12317	21796	27248	44735	50035	52974	65893	86420

Source: 'Crime in India' published by NCRB.